

State Vs. Prince
FIR No. 466/20
PS Raj Park
U/s 376 IPC & Sec. 6 POCSO Act

05.06.2020.

This is an application filed on behalf of complainant/victim for interim compensation.

Present: Sh. P.K.Ranga, Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Ms. Shweta Rajpoot, Ld. Counsel from DCW in person.

IO be summoned alongwith report on 06.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

State Vs. Shiva
FIR No. 636/20
PS Sultan Puri
U/s 376 IPC & Sec. 6 POCSO Act

05.06.2020.

This is an application filed on behalf of complainant/victim for interim compensation.

Present: Sh. P.K.Ranga, Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Ms. Shweta Rajpoot, Ld. Counsel from DCW in person.

IO be summoned alongwith report on 06.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1168/2020
State Vs Prem Alias Sawar
FIR No. 573/2019
PS Raj Park
U/s 376/328/506/34 IPC r/w 25/27 Arms Act

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Hari Kishan, Advocate for accused/applicant through VC.

Submissions of Ld. Counsel for applicant heard. Submissions of prosecutrix also heard.

Considering the submission of prosecutrix, counsel for the accused pressed for written consent/submissions by the prosecutrix.

Concerned Jail Superintendent is directed to file the written reply/submissions of prosecutrix on NDOH.

At request, put up on 10.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1202/2020
State Vs Renu Malhotra
FIR No. 203/2018
PS Rani Bagh
U/s 420/468/470/120-B/34 IPC

05.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Akshat Gupta, Advocate for accused/applicant through VC.

Sh. Ashish Kumar, Advocate for complainant through VC.

It is submitted on behalf of the applicant/accused that accused is not feeling well in the jail and seeks short period interim bail for her treatment.

It is submitted on behalf of complainant that accused has hide the dismissal order against his bail application.

It is submitted by the Ld. APP for the State/IO that during the course of investigation, process u/s 82 Cr.P.C was got issued against the accused. It is further submitted that accused person did not cooperate in investigation. IO also mentioned similar cases registered against the accused person in his report filed before the court.

Considering the facts and circumstances and considering the conduct of the accused person during investigation as well as considering her previous involvement report, I am not inclined to grant to allow the present bail application at this stage. Accordingly, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1203/2020
State Vs Vicky Kangra
FIR No. 414/2020
PS Mangol Puri
U/s 863/816 IPC & Sec. 6 POCSO Act

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Prince Gupta, Advocate for accused/applicant through VC.

It is submitted by counsel for the accused that said area is not lying in the containment zone.

In these circumstances, IO be summoned alongwith medical verification report as well for submissions regarding appearance of complainant for 11.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1257/2020
State Vs Mahesh @ Rahul
FIR No. 320/2019
PS Shalimar Bagh
U/s 304/323/34 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Digvijay Singh Advocate for accused/applicant through VC.

In the latest report filed by the IO, no medical verification has been filed despite specific direction given vide order dated 01.06.2020.

In these circumstances, let SHO concerned be summoned alongwith report on 12.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1278/2020
State Vs Mohd. Akram Alias Karim
FIR No. 26/2011
PS Ashok Vihar
U/s 302/394/397/34 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Aseem Bhardwaj, Advocate for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that present bail application has been filed as per HPC guidelines as per direction of Hon'ble High Court time and again. It is further submitted that the accused has already been granted interim bail for six weeks time in the past. It is further submitted that mother of the accused person is ill and other residing members alongwith mother of the accused person are wife of the accused and two minor children.

It is submitted by the Ld. APP for the State that as per report filed by concerned Jail Superintendent accused has already punished on 14.05.2018 for disorder/misbehavior and the bail application is opposed on the same ground.

Considering the facts and circumstances and submissions advanced by Ld. APP for the State and considering the previous conduct of the accused in jail, I am not inclined to grant to allow the present bail application at this stage. Accordingly, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1291/2020
State Vs Roshan & Ors.
FIR No. 1243/2017
PS Mangol Puri
U/s 302/324/120-B/34 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Manohar Kumar Advocates for accused/applicant through VC.

Considering the report filed on behalf of Jail superintendent, put up for consideration on 06.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1292/2020
State Vs. Sanjay & Ors.
FIR No. 333/2017
PS Ashok Vihar
U/s 302/394/397/120-B IPC & 25/27/54/59 Arms Act

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Gajraj Singh Advocate for accused/applicant through VC.

At bar, it is submitted on behalf of the applicant/accused that he wishes to withdraw the present bail application of the applicant/accused. In view of the same, the present bail application is hereby dismissed as withdrawn.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1336/2020
State Vs Rudal
FIR No. 398/2020
PS Shalimar Bagh
U/s 354/323/341/506 IPC & Sec. 8 POCSO Act

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Ashish Dahiya, Advocate for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that as per contents of the FIR, POCSO Act is not made out against the accused person. It is further submitted that there are allegations of fighting only against the present accused person and there is simple injury sustained by brother of victim. It is further submitted that accused was only trying to pacify both the sides.

Submissions of prosecutrix also heard and she supported her version.

Ld. APP for the State vehemently opposed the bail application.

Considering the facts and circumstances and also considering the submissions of prosecutrix, I am not inclined to grant to allow the present bail application at this stage. Accordingly, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1340/2020
State Vs Charanjeet Singh
FIR No. 23/2020
PS Bharat Nagar
U/s 376/420 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Saket Kumar, Advocate for accused/applicant through VC.

It is submitted by Ld. Counsel for the accused person that Section 420 IPC has been added in the present matter. However, report filed on behalf of IO shows that only Section 376 IPC against the accused person.

In these circumstances, let complete report of all the Sections be filed by the IO concerned against the accused person for 11.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1451/2020
State Vs Hadmat Bhai Jeram Bhai Bhat
FIR No. 89/2009
PS EOW
U/s 420/406/120-B/201/174-A/34 IPC

05.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Sumit Garg LAC for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that he prayed for interim bail of the accused on the ground of medical.

Considering paragraph no. 1 of the application and at request, let medical condition of the accused be verified through IO concerned from the Jail Superintendent for 10.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1418/2020
State Vs Deen Dayal
FIR No. 126/2020
PS Budh Vihar
U/s 457/380/411/34 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Nitin Mehta, Advocate for accused/applicant through VC.

Perusal of the report filed on behalf of the IO shows that report has been filed only for Section 411 IPC which is specifically highlighted by the IO putting the same in bracket.

In these circumstances, let complete report be called under all the sections for 12.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1464/2020
State Vs Saurabh
FIR No. 195/2020
PS Mangol Puri
U/s 376 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Manmohan Goel, Advocate for accused/applicant through VC.

As per oral submissions on behalf of Naib Court ASI Ajeet Pal, prosecutrix could not be contacted in the present matter.

In these circumstances, IO is directed to contact the prosecutrix and produce her through video conferencing from PS itself.

Put up on 11.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1468/2020
State Vs Khushi Ram
FIR No. 13/2020
PS Shalimar Bagh
U/s 302/365/120-B/34 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Vaibhav Kumar, Advocate for accused/applicant through VC.

Copy of the report placed before the undersigned is not legible and even after going through the same very carefully reduced that IO did not mention the name of other family member of accused person who can take care of ill mother of accused person.

In these circumstances, report of IO be called regarding family members of the accused person alongwith medical verification report of mother of accused person for NDOH. IO is also directed to furnish the scanned copy of report on the next date of hearing.

At request, put up on 10.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1469/2020
State Vs Rahul
FIR No. not known
PS Aman Vihar

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Sanjeev Tomar, Advocate for accused/applicant through VC.

At bar it is submitted by counsel for the applicant/accused that he wishes to withdraw the present bail application. Accordingly, same is hereby dismissed as withdrawn.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1470/2020
State Vs Shiv Kumar (Vishnu Kumar)
FIR No. 326/2016
PS Bharat Nagar
U/s 302/307/452/323/324/325/114/54B/509/148/149/34 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Rashmi Singla, Advocate for accused/applicant through VC.

Submissions of Ld. Counsel for the applicant/accused heard.

Submissions of Ld. APP for the State also heard.

Perusal of the file reveals that earlier bail application of the same accused was dismissed on 18.05.2020.

It appears that no fresh ground is made out in the present bail application. In these circumstances, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

**Bail application no. 1471/2020
State Vs Adil Khan (Ashish Sharma)
FIR No. 36/2015
PS Maurya Enclave
U/s 302/395/396/397/412/120-B/34 IPC**

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Kuldeep Sharma, Advocate for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that present matter has already been fixed for 12.06.2020.

In these circumstances, let concerned Jail Superintendent is directed to file the conduct/character report of the accused person for 12.06.2020.

**(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020**

Bail application no. 1472/2020
State Vs Varun Kumar
FIR No. 1144/2018
PS Aman Vihar
U/s 376 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Devender Hora, Advocate for accused/applicant through VC.

It is submitted that the victim/complainant could not be contacted.

In these circumstances, IO is directed to contact the prosecutrix and produce her through video conferencing from PS itself.

At request, put up on 16.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1473/2020
State Vs Alam
FIR No. 182/2015
PS Maurya Enclave
U/s 302/392/411/34 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Goyal Winkle, Advocate for accused/applicant through VC.

IO seeks time to file reply of the present bail application. Reply be filed by the IO on the next date of hearing.

Jail Superintendent is directed to file character/conduct as well as custody period report of accused by the NDOH.

At request, put up on 17.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

**Bail application no. 1474/2020
State Vs Om Prakash
FIR No. 289/2016
PS Maurya Enclave
U/s 420/467/468/471/34 IPC**

05.06.2020

The present application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Pradeep Sharma, Advocate for accused/applicant through VC.

It is submitted on behalf of the applicant/accused that he had earlier filed bail application on behalf of accused Om Prakash, however, due to inadvertent mistake same has been fixed for 18.06.2020.

Considering the submissions, let present application be placed alongwith said application for consideration for 18.06.2020.

**(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020**

Bail application no. 1475/2020
State Vs Pradeep
FIR No. 102/2016
PS Begumpur
U/s 302/34 IPC & 25/27 Arms Act

05.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Nitin Bansal, Advocate for accused/applicant through VC.

As per the submissions of Ld. Counsel for the applicant/accused that the present application has been filed under HPC guidelines. However, report not filed by the concerned Jail Superintendent.

In these circumstances, let character/conduct report as well as custody period of accused be called from the Jail Superintendent. Concerned SHO is directed to comply the said order qua Jail Superintendent for tomorrow.

In these circumstances, put up on 06.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1476/2020
State Vs Rohit
FIR No. 198/2018
PS Bharat Nagar
U/s 302/308/323/34 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Jagat Rana, Advocate for accused/applicant through VC.

Character report as well as total custody report of applicant/accused be called by the concerned Jail Superintendent for 11.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1481/2020
State Vs Varun Takyar
FIR No. 307/2018
PS Maurya Enclave
U/s 302/114/34 IPC & 25/27/54 Arms Act

05.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Piyush Pahuja, Advocate for accused/applicant through VC.

Ld. Counsel for the applicant/accused prayed for bail for accused person on the medical ground of his father.

Report of the IO is perused very carefully.

It is submitted by the Ld. APP for the State/IO that the other family members of the accused person are his mother and his sister who can look after his father. It is further submitted that the previous bail application of the accused was dismissed as withdrawn vide order dated 04.05.2020 and on 15.05.2020. It is further submitted that application of the present accused was dismissed vide order dated 21.05.2020 by Ld. Session Court.

Considering the facts and circumstances and considering that no fresh ground is made out to allow the present bail application, I am not inclined to grant to allow the present bail application at this stage. Accordingly, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1486/2020
State Vs Rahul Alias Kala
FIR No. 1683/2015
PS Mangol Puri
U/s 302/120-B/147/148/149/34 IPC

05.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Kundan Kumar, Advocate for accused/applicant through VC.

IO seeks time to file the report regarding verification of the medical documents. IO is given last and final opportunity for filing medical verification report for the next date of hearing.

As per the submissions of Ld. Counsel for the applicant/accused that the present application has been filed under HPC guidelines. However, report not filed by the concerned Jail Superintendent.

In these circumstances, let character/conduct report as well as custody period of accused be called from the Jail Superintendent. Concerned SHO is directed to comply the said order qua Jail Superintendent for tomorrow.

In these circumstances, put up on 06.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1487/2020
State Vs Manwal Hembram
FIR No. 56/2020
PS Ashok Vihar
U/s 323/376/506/344 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Ms. Deepa Aggarwal, Advocate for accused/applicant through VC.

Ld. Counsel for the applicant/accused submitted that today she is busy in another work and request for some short date.

As per oral submissions on behalf of Naib Court ASI Ajeet Pal, prosecutrix could not be contacted in the present matter.

In these circumstances, IO is directed to contact the prosecutrix and produce her through video conferencing from PS itself.

Put up on 12.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1488/2020
State Vs Salim & Ors.
FIR No. 121/2019
PS Crime Branch
U/s 21/25/29 NDPS Act

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Anand Sharma , Advocate for accused/applicant through VC.

At bar, it is submitted on behalf of the applicant/accused that he wishes to withdraw the present bail application of the applicant/accused. In view of the same, the present bail application is hereby dismissed as withdrawn.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1489/2020
State Vs Iqbal @ Guddu
FIR No. 326/2016
PS Bharat Nagar
U/s 302/307/452/147/147/148/34 IPC

05.06.2020

The present interim bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Vijay Kumar, Advocate for accused/applicant through VC.

As per the submissions of Ld. Counsel for the applicant/accused that the present application has been filed under HPC guidelines. However, report not filed by the concerned Jail Superintendent.

In these circumstances, let character/conduct report as well as custody period of accused be called from the Jail Superintendent. Concerned SHO is directed to comply the said order qua Jail Superintendent for NDOH.

In these circumstances, put up on 10.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1490/2020
State Vs Deepesh
FIR No. 182/2010
PS Bharat Nagar
U/s 392/397 IPC

05.06.2020

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Sh. Vikrant Chaudhary, Advocate for accused/applicant through VC.

At bar, it is submitted on behalf of the applicant/accused that he wishes to withdraw the present bail application of the applicant/accused. In view of the same, the present bail application is hereby dismissed as withdrawn.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1280/2020
State Vs Sandeep Kumar
FIR No. 1165/2019
PS Mangol Puri
U/s 394/411/34 IPC

05.06.2020

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

The present application is placed before the undersigned.

Let notice be issued to the IO for filing report on the said application as well as intimation be given to the counsel for the accused to advance submissions on the said representation filed by Jail Superintendent on 11.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

Bail application no. 1341/2020
State Vs Veenu @ Nikhil
FIR No. 557/2017
PS Mangol Puri
U/s 302/148/149/34 IPC

05.06.2020

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

The present application is placed before the undersigned.

Let notice be issued to the IO for filing report on the said application as well as intimation be given to the counsel for the accused to advance submissions on the said representation filed by Jail Superintendent on 11.06.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

State Vs Bhola @ Shiv Bali
FIR No. 419/2017
PS Ashok Vihar
U/s 302/34 IPC & 25/54/59 Arms Act

05.06.2020

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Ms. Shashi Jaiswal, Ld. LAC for the applicant/accused in person.

The present application is placed before the undersigned.

IO to file the report of the applicant/accused on 16.06.2020. Let character/conduct report as well as custody period of accused be called from the Jail Superintendent. Concerned SHO is directed to comply the said order qua accused person by concerned Jail Superintendent.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020

State Vs Vinay
FIR No. 694/2017
PS Aman Vihar
U/s 302/201/34 IPC

05.06.2020

Present: Sh. Pankaj Kumar Ranga Ld. APP for the State.

ASI Ajeet Pal mobile no. 9910077648 in person.

Ms. Shashi Jaiswal, Ld. LAC for the applicant/accused in person.

IO to file the report of the applicant/accused on 16.06.2020. Let character/conduct report as well as custody period of accused be called from the Jail Superintendent. Concerned SHO is directed to comply the said order qua accused person by concerned Jail Superintendent.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/05.06.2020